

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 101

CP (CAA)/4(CH)2022  
(2nd motion)

**IN THE MATTER OF:**

Janak Global Resources Pvt Ltd.

...Transferor Company

**Under Section:** 230-232, CA 2013

**Order delivered on 19.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner	:	Mr. Atul V. Sood, Advocate
For Income Tax Department	:	Mr. Yogesh Putney, Senior Standing Counsel.
For the RD	:	Mr. Vinit Khattri, Company Prosecutor.
For the OL	:	Mr. Edward Augustine George, Advocate

**ORDER**

The compliance affidavit has been filed by Ld. Counsel for the Petitioner Company vide Diary No. 01594/14 dated 22.03.2024. The same is taken on record. It is submitted by the Company Prosecutor that the reply filed to the observation of the ROC/RD by Petitioner Company is found satisfactory and there is no further observations. These reports will be considered on the next date of hearing before the Regular Bench. List on 03.05.2024, higher on Board.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti